

Board, for a period up to 10.4.1999, subject to other provisions of the said Act."

MR SPEAKER : The Question is :

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(2) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as members of the National Shipping Board, for a period up to 10.4.1999, subject to other provisions of the said Act."

The motion was adopted.

(ii) Animal Welfare Board of India

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU) : I beg to move :

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

MR. SPEAKER : The Question is :

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

12.06 hrs.

MOTION RE: FIRST REPORT OF BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Sir, I beg to move :

"That this House do agree with First Report of the Business Advisory Committee presented to the House on the 29th May, 1998."

MR SPEAKER : The Question is :

"That this House do agree with First Report of the Business Advisory Committee

presented to the House on the 29th May, 1998."

The motion was adopted

12.07 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) AMENDMENT BILL*

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ) : I beg to move for leave to introduce a Bill to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

Sir, with your kind permission, I would also bring to the notice of the House that Clause 11 of the Bill, which involves expenditure, should have been printed in thick type but inadvertently it has not been printed so.

MR SPEAKER : The Question is :

"That leave be granted to introduce a Bill to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990."

The motion was adopted

SHRIMATI SUSHMA SWARAJ : I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

- (i) Need to provide adequate compensation to the opium growers of Madhya Pradesh and Rajasthan for the damage caused to their crops due to hailstorms and take steps for renewal of their licences

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr Speaker, Sir, Opium growers of Madhya Pradesh and Rajasthan contributing to the National economy by earning foreign exchange for the exchequer of the country, have been badly hit and have incurred unexpected loss due to hailstorms and the incidence of crops disease. Mandsaur is the worst hit district of Madhya Pradesh. The opium growers are faced with the worst financial crisis on one side while on the other side it would not be possible for them to get their

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